

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

IN

ORIGINAL APPLICATION NO. 202 OF 2025

IN THE MATTER OF:

AYUSH DIXIT

.... APPLICANT

VS

STATE OF UP & ORS.

.... RESPONDENT(s)

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DATED: - 07.08.2025

Ankit Verma

FILED THROUGH-

(ANKIT VERMA)

STANDING COUNSEL STATE OF UP

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BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 202 OF 2025

IN THE MATTER OF:

Ayush Dixit

.....Applicant

Versus

State of U.P. & Ors

....Respondent(s)

REPLY AFFIDAVIT OF DISTRICT MAGISTRATE PILIBHIT IN
COMPLIANCE OF ORDER DATED 26.05.2025 PASSED BY
THIS HON'BLE TRIBUNAL

The Respondent No.4 Herein states as under

MOST RESPECTFULLY SHOWETH:

I, Gyanendra Singh aged about 56 years, S/o Dev Singh presently posted as District Magistrate District Pilibhit, Uttar Pradesh, the deponent, do hereby solemnly state and affirm as under: -

G.S.

That I am above mentioned authorized officer of the answering Respondent and is duly competent to file the present affidavit. That the Deponent is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit.

1. That the Deponent has read and understood the contents of the present reply affidavit. The averments made in the Original Application which are not specifically admitted hereunder must be considered to have been denied by the Deponent

2. That the deponent is posted as District Magistrate Pilibhit since 21-05-2025

3. That this Hon'ble Tribunal in vide order dated 26.05.2025 was pleased to pass the following directions:

"..... 4 In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Principal Secretary, Environment, Forest & Climate Change Department; (2) Field Director, Tiger Reserve, Pilibhit; (3) U.P. Pollution Control Board, through its Member Secretary; (4) District Magistrate, Pilibhit; and (5) 3 Divisional Forest Officer, Pilibhit who are impleaded as respondents

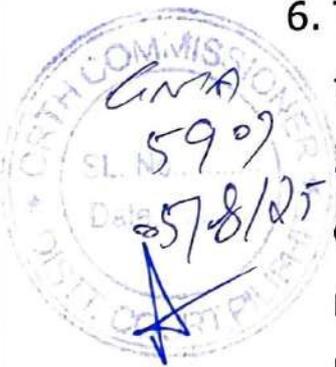



**no. 1 to 5. The Registry is directed to prepare and 57
attach memo of parties to the application and issue
notices to respondents No. 1 to 5 requiring them to
file their reply/response within two months....."**

4. That the present reply affidavit is being filed in respectful compliance of the order dated 26.05.2025 passed by this Hon'ble Tribunal.

5. That the present Original Application has been registered on basis of letter received from Mr Ayush Dixit who has raised allegations about illegal cutting of trees. It has been alleged that the 150-year-old Semal Tree was cut by the tree which was situated on the land number- 490 wned by Shri Gauri Shankar son of Shri Krishna, village- Ilabas Deval, Teh- Bisalpur, Dist- Pilibhit.

6. That in compliance of order dated 26.05.2025 passed by this Hon'ble Tribunal, the deponent vide his office order no. 202/2025 dated 26-05-2025 constituted a joint committee, comprising of officials of District Administration Pilibhit namely -Sub Divisional Magistrate Bisalpur, Pilibhit, Regional Officer UPPCB, Bareilly, Sub divisional Officer Pilibhit and Assistant Scientific Officer UPPCB Bareilly and directed them to ascertain the allegations raised by the applicants and submit a compliance report within one week. A copy of office order 311/NGT OA No. 202/2025



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dated 11-07-2025 is annexed herewith and marked as **Annexure R-1**

7. That the aforesaid joint committee inspected the alleged areas on 15.07.2025 which have been raised in the instant Original Application wherein the applicant was also present.
8. That during inspection it was observed that the 150 year old Semal Tree which was cut on 24.12.2024 in the mango orchard situated at land number-49 in front of the temple site in village-Ilavas, which is in the west direction, east of the forest (Tiger Reserve). At the time of the inspection, the remains of the trunk and root of the said Semal Tree were found on spot. It was further observed by the joint committee, that the area/land on which the Semal Tree was cut on a private land owned by Gauri Shankar. who cut the tree and is not a part of Pilibhit Tiger Reserve.



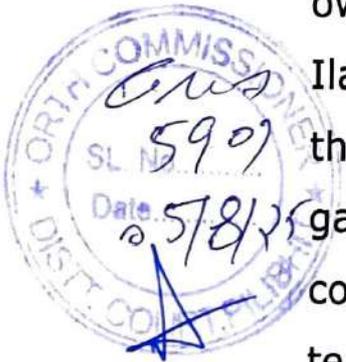
9. That the inspection report dated 15.07.2025 submitted by the joint committee to the deponent is annexed herewith and marked as **Annexure R-2.**
10. That the representative of the Forest Department Bareilly, further informed that as per the provisions of U.P. Government Order No.24/81-5-2020-07-93 dated 07.01.2020, felling/cutting of Semal Trees and Grafted

Mangoes is not prohibited. A copy of U.P. Government Order No.24/81-5-2020-07-93 dated 07.01.2020 is annexed herewith and marked as **Annexure R-3**. 59

11. That during the course of joint inspection it was further informed by the applicant that on the spot that 05 grafted mango trees, which were more than 50 years old, were cut earlier in the mango orchard situated in front of the temple site in village-Ilabas. That the said mango trees were not cut in front of the applicant. It is not the part of Pilibhit tiger reserve and was on the private land owned by Gauri Shankar.

12. That the Tree/bagh was on private land (land no-49), owner Shri Gauri Shankar's son of Shri Krishna, village Ilabas deval, the- Bisalpur, Dist- Pilibhit told on the spot that one or two years ago, four grafted mango trees in the garden were dry and fell down in a storm, which were in a completely dilapidated state. It was further informed that a temple of Mata is situated in front of this garden and a fair is held here for many years. Devotees had trouble coming to the fair, due to which the broken trees and remaining trunk was removed.

13. That the Divisional Forest Officer Bareilly vide his letter no.319/10-1 Pilibhit dated 01.08.2025 informed that a range case no.37/2024-2025 dated 25-01-2025 has been registered against the owner of the land from where the



grafted mango trees were cut and were shifted which is against the provisions of the Government Order No 2536/14-2-2017-377/76TC dated 31.10.2017. A copy of letter dated 01.08.2025 issued by the District Forest Officer Pilibhit ,range case number 37/2024-2025 and Government Order dated 31.10.2017 is annexed herewith and marked as **Annexure R-4 (Colly)**.

14. That in the interest of justice the present reply affidavit may be taken on record.




DEPONENT

Verification

I, the deponent above named do hereby verify and state that the contents of the foregoing paragraphs of the above application are true to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from.

On this 04th day of August, 2025.


DEPONENT

SINGH
Name: **GYANENDRA DEV SINGH**
Age: **56** R/O: **DMRIL PAST**
Identified by **Sri. Harshwardhan Pandey D.O. (CC) PBT**
How to be personally has verified on
Attestation the Contents of this affidavit are
known to me I accept this affidavit and affirm
This affidavit Certified by me on the same
at **12:30** AM/PM, Place **Pilibhit**
Name and Address of the **05/8/25**

05/8/25

कार्यालय जिलाधिकारी, पीलीभीत

Annexure R 61

पत्रांक 311/N470A No:- 202/2025

आदेश

दिनांक 11/7/25

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 202/2025 "आयुष दीक्षित व अन्य बनाम स्टेट ऑफ यू0पी0" में पारित आदेश दिनांक 26.05.2025 का अनुपालन सुनिश्चित किये जाने हेतु जिलाधिकारी, पीलीभीत की तरफ से उप जिलाधिकारी, बीसलपुर, पीलीभीत को नामित किया जाता है। माननीय राष्ट्रीय हरित प्राधिकरण द्वारा गठित संयुक्त समिति निम्नलिखित होगी।

क्रम सं0	सम्बन्धित विभाग/अधिकारी	पदनाम
1	उप जिलाधिकारी, बीसलपुर, पीलीभीत	अध्यक्ष
2	श्री अंजनी कुमार श्रीवस्ताव, एस0डी0ओ0, पीलीभीत।	सदस्य
3	सहायक वैज्ञानिक अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली	सदस्य

उक्त संयुक्त समिति मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 202/2025 "आयुष दीक्षित व अन्य बनाम स्टेट ऑफ यू0पी0" में पारित आदेश दिनांक 26.05.2025 के सम्बन्ध में आख्या/कार्यवाही 01 सप्ताह के अन्दर अद्योहस्ताक्षरी को प्रस्तुत करना सुनिश्चित करेंगे। संलग्नक-उपरोक्तानुसार।


जिलाधिकारी
पीलीभीत

प्रतिलिपि-निम्नलिखित को आवश्यक कार्यवाही हेतु प्रेषित-

1. प्रभागीय वनाधिकारी, वन एवं वन्य जीव प्रभाग, पीलीभीत
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली।


जिलाधिकारी
पीलीभीत



In compliance of order dated 26.05.2025 passed by Hon'ble National Green Tribunal, New Delhi in the matter of OA No. 202/2025 "Ayush Dixit and others vs State of U.P." the site inspection report of the joint committee constituted by the District Magistrate, Pilibhit, -

In compliance of order dated 26.05.2025 passed by Hon'ble National Green Tribunal, New Delhi in the matter of OA No. 202/2025 "Ayush Dixit and others vs State of U.P.", the District Magistrate, Pilibhit constituted a joint committee as follows-

S. No.	Related Department/Officer	Designation
1	Sub-District Magistrate, Bisalpur, Pilibhit	Chairman
2	Regional Officer, UPPCB, Bareilly	Member
3	Shri Anjani Kumar Srivastava, SDO, Pilibhit	Member
4	Assistant Scientific Officer, UP Pollution Control Board, Bareilly	Member

The Joint Committee inspected the aforesaid sites mentioned in complaint on dated 15.07.2025 for a factual finding on the points raised by the appellant/complainant. the report of the Committee is as follows-

Point No.-1, Regarding the complaint of the complainant regarding the cutting of a 150-year-old Semal tree on 24.12.2024 in the mango orchard situated in front of the temple site in village-Ilavas, which is in the west direction, east of the forest (Tiger Reserve).

1. The Joint Committee conducted site inspection on 15.07.2025. Complainant Shri Ayush Dixit was present at the time of inspection. It is not the part of Pilibhit tiger reserve . Its on the private land.

2. Complainant Shri Ayush Dixit told that on date 24.12.2024, a 150-year-old Semal tree was cut in front of me. Only the remains of the trunk and root of the said Semal tree were found on the spot. (Photographs below).



Remains of the roots and trunk of the semal tree



Remains of the roots and trunk of the semal tree

3. The complainant Shri Ayush Dixit alleged that the 150-year-old semal tree was cut by the tree owner Shri Gauri Shankar son of Shri Krishna, village Ilabas temple without permission of the forest department, regarding which the representative of the forest department informed to the committee

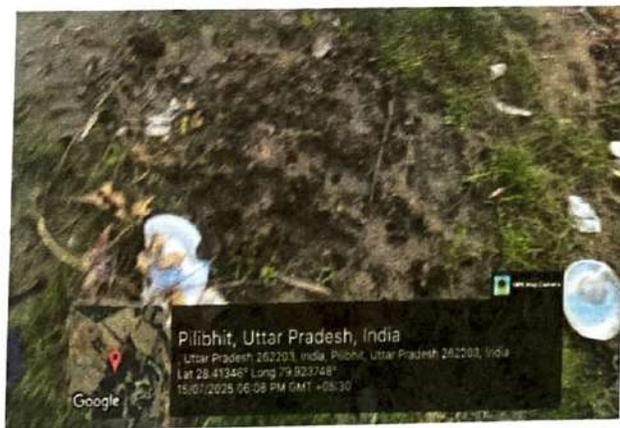
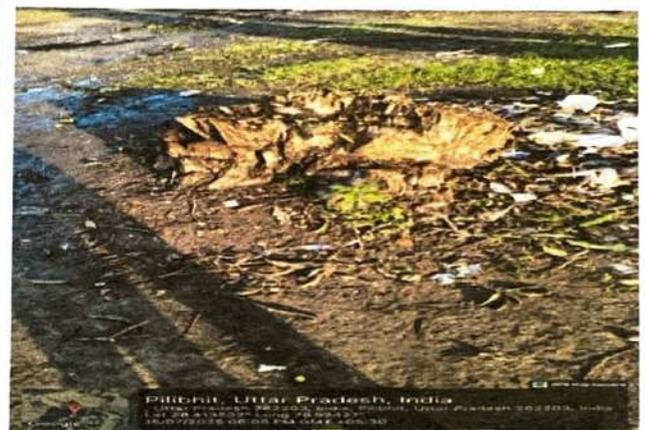
[Signature]

[Signature]

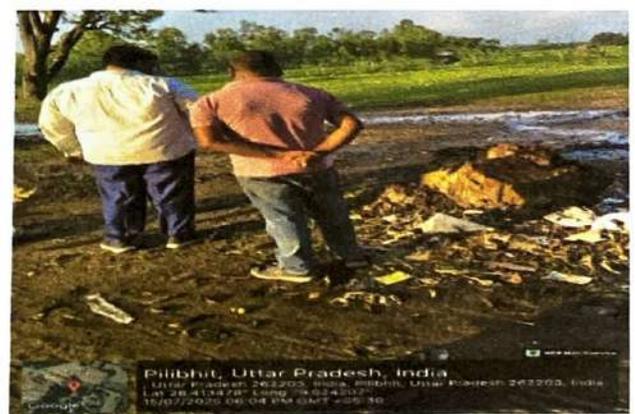
has been provided for cutting the semal tree and taking away the wood by U.P. Government Order 24/81-5-2020-07-93 dated 07.01.2020 (photocopy Annexure No. 01). On the spot, the complainant Shri Ayush Dixit was made aware of the full situation, but was refused to give a written statement.

Point No.-2, Regarding the complaint the cutting of 05 big mango trees which were about 50 years old, in the last few months, in the mango orchard situated in front of the temple site in village-Ilabas, which is in the west direction, east of the forest (Tiger Reserve).

1. The joint committee conducted a field inspection on 15.07.2025. Complainant Shri Ayush Dixit was present at the time of inspection.
2. Complainant Shri Ayush Dixit told on the spot that 05 grafted mango trees, which were more than 50 years old, were cut earlier in the mango orchard situated in front of the temple site in village-Ilabas, and also the complainant Shri Ayush Dixit informed that the said mango trees were not cut in front of me. It is not the part of Pilibhit tiger reserve. Its on the private land.
3. During the inspection, only the remains of the stem and roots of four grafted mango trees were found before the committee, out of which the stem of the one grafted mango tree was found burnt on the spot, the roots were visible after removing the soil (photographs are as follows). During the inspection, looking at the remains of the 04 grafted mango trees in question, it appeared that the said mango trees must have been dry and in a dilapidated state. Branch of the trunk of 01 grafted mango tree were found to have broken and fallen down in a storm.



Remains of the roots and trunk of the Mango tree



Remains of the roots and trunk of the Mango tree

(Handwritten signature)

(Handwritten signature)

4. Tree/bagh owner Shri Gauri Shankar's son of Shri Krishna, village Ilalas and Gram Pradhan, Village Ila was told on the spot that one or two years ago, four grafted mango trees in the garden were dry and fell down in a storm, which were in a completely dilapidated state. They said that There is a temple of Mata in front of this garden and a fair is held here for many years. Devotees had trouble coming to the fair, due to which I got the broken trees removed and the remaining trunk cut, a photocopy of the written statement is attached, (Annexure No. 02). The members of the committee were informed by the representative of the Forest Department that looking at the trunk of the said tree, it is reflected that the mango tree must have been dry and in a dilapidated state, and it was also informed that by Government Order No. 24/81-5-2020-07-93 dated 07.01.2020, exemption has been given to cut grafted mango. On the spot, the complainant Shri Ayush Dixit was informed about the complete situation.

The above joint inspection report is presented for ready reference in compliance with the order passed by the Hon'ble Tribunal.



(Sunil Singh Chauhan)
Asset. Scientific Officer
UPPCB, Bareilly



(Anjani Kumar Srivastav)
SDO, Forest Department
Pilibhit



(Chandresh Kumar)
Regional Officer
UPPCB, Bareilly



(Nagendra Panday)
SDM, Bisalpur
Pilibhit



क्रम-संख्या-3

रजिस्ट्रेशन नम्बर-एस०एस०पी०/एल०-
उप्लू०/एन०पी०-८१/२०१४-१६
लाइसेन्स टू पोस्ट एट कन्वैशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-4, खण्ड (ख)
(परिनियत आदेश)

लखनऊ, मंगलवार 7 जनवरी, 2020

पौष 17, 1941 शक सम्वत्

उत्तर प्रदेश शासन

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-5

संख्या 24/81-5-2020-07-93

लखनऊ, 7 जनवरी, 2020

अधिसूचना

प०आ०-2

उत्तर प्रदेश साधारण खण्ड अधिनियम, 1904 (उत्तर प्रदेश अधिनियम संख्या 4 सन् 1904) की धारा 21 के साथ पठित उत्तर प्रदेश वृक्ष संरक्षण अधिनियम, 1976 (उत्तर प्रदेश अधिनियम संख्या 45 सन् 1976) की धारा 21 एवं 23 के अधीन शक्तियों का प्रयोग करके और सरकारी अधिसूचना संख्या 2270/14-5-2017-07-93, दिनांक 31 अक्टूबर, 2017 का अधिक्रमण करके राज्यपाल निम्नलिखित प्रजातियों के वृक्षों को निपातित किये जाने का प्रतिषेध करती हैं :-

(1) आम (देशी/तुकमी), (2) नीम, (3) साल, (4) महुआ, (5) बीजासाल, (6) पीपल, (7) बरगद, (8) गूलर, (9) पाकड़, (10) अर्जुन, (11) पलाश, (12) बेल, (13) चिरौजी, (14) खिरनी, (15) कैथा, (16) इमली, (17) जामुन, (18) असना, (19) कुसुम, (20) रीठा, (21) भिलावा, (22) तून, (23) सलई, (24) हल्दी, (25) बाकली/करघई, (26) धौ, (27) खैर, (28) शीशम एवं (29) सागौन और व्यक्तिगत कृषित या अकृषित धृति पर स्थित अन्य प्रजातियों को छूट प्रदान करती हैं।

2-प्रतिषिद्ध प्रजातियों के वृक्ष, दिनांक 31 दिसम्बर, 2025 तक अपरिहार्य परिस्थितियों यथा- वृक्ष सूख गया हो या सूख रहा हो या व्यक्ति या सम्पत्ति के लिये खतरा पैदा कर रहा हो या सरकार द्वारा अनुमोदित विकास कार्य के निष्पादन के लिए इसका निपातन किया जाना आवश्यक हो या समुपयोज्य व्यास प्राप्त कर लिया हो अथवा यदि उसकी फलदायी क्षमता सारभूत रूप से क्षीण हो गयी हो और ऐसे वृक्ष को निपातित करने के लिए सक्षम प्राधिकारी से लिखित में अनुज्ञा प्राप्त कर ली गई हो, के सिवाय निपातित नहीं किये जायेंगे। समुपयोज्य व्यास के लिए प्रमुख वन संरक्षक, अनुश्रवण एवं कार्य योजना, उत्तर प्रदेश, जैसा और जब अपेक्षित हो, समय-समय पर मार्गदर्शी सिद्धान्त जारी कर सकता है।



3-निपातित किये जाने वाले वृक्षों और (निपातित किये गये वृक्षों के बदले में) रोपित किये जाने वाले प्रतिपूरक पौधों का अक्षांश एवं देशान्तर राक्षम अधिकारी से निपातन अनुज्ञा प्राप्त करने हेतु आवेदन करते समय आवेदन-पत्र में उल्लिखित किन्ना जायेगा तथा तत्पश्चात् ऑनलाइन अभिलिखित किया जायेगा।

4-वृक्ष स्वामी, निपातित किये गये प्रत्येक वृक्ष के स्थान पर 10 वृक्षों का आरोपण एवं अनुरक्षण करेगा और वृक्ष रोपित न करने की स्थिति में 10 वृक्षों को रोपित किये जाने तथा 05 वर्ष तक उनका अनुरक्षण किये जाने की धनराशि उक्त अधिनियम, सन् 1976 की धारा 5 और 7 के अनुसार वृक्ष स्वामी द्वारा वन विभाग को जमा की जायेगी। वन विभाग इस धनराशि का उपयोग वनीकरण के प्रयोजनार्थ करेगा। इससे ऐसी प्रजातियों का संरक्षण करने तथा वृक्षावरण का विस्तार करने में भी सहायता मिलेगी।

5-उत्तर प्रदेश वन निगम, वृक्ष स्वामी को उरकी कृषि भूमि पर अवस्थित वृक्षों के प्रमाणीकरण की सुविधा प्रदान करेगा।

आज्ञा से,
सुधीर गर्ग,
प्रमुख सचिव।

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 24/LXXXI-5-2020-07, 93, dated January 7, 2020 :

No. 24/LXXXI-5-2020-07-93
Dated Lucknow, January 7, 2020

IN exercise of the powers under section 21 and 23 of the Uttar Pradesh Protections of Trees Act, 1976 (U.P. Act no. 45 of 1976) read with section 21 of the Uttar Pradesh General Clauses Act, 1904 (U.P. Act no. 4 of 1904) and in supersession of the Government notification no. 2270/XIV-5-2017-07-93, dated October 31, 2017, the Governor is pleased to prohibit felling of the following trees species:-

(I) Aam (Desi/Tukmi), (II) Neem, (III) Sal, (IV) Mahua, (V) Bijasal, (VI) Pipal, (VII) Bargad, (VIII) Gular, (IX) Pakar, (X) Arjun, (XI) Palash, (XII) Bel, (XIII) Chiraunjee, (XIV) Khirnee, (XV) Kaitha, (XVI) Imla, (XVII) Jamun, (XVIII) Asna, (XIX) Kusum, (XX) Ritha, (XXI) Bhilawa, (XXII) Toon, (XXIII) Salai, (XXIV) Haldu, (XXV) Bakali/Kardhai, (XXVI) Dhau, (XXVII) Khair, (XXVIII) Sheesham and (XXIX) Sagaun and exempt other species situated on individual cultivated and un-cultivated holding.

2. Prohibited tree species shall not be felled till dated 31st December, 2025 except under unavoidable circumstances such as tree is dead or dying or it constitutes danger to person or property or its felling is necessary for executing a development work approved by the Government or after attaining exploitable diameter or if the fruit bearing capacity of such tree has declined substantially and permission to fell such tree has been obtained in writing from the competent authority. For exploitable diameter, Principal Chief Conservator of Forests, Monitoring and Working Plan, Uttar Pradesh may issue guidelines from time to time, as and when required.

3. Longitude and Latitude of trees to be felled and compensatory saplings to be planted (*in lieu* of felled trees) shall be mentioned in the application from while applying for obtaining felling permission form the Competent Authority and subsequently recorded online.

4. The tree owner shall plant and maintain 10 trees in place of each tree felled and in case of not planting trees the amount of money for plantation of 10 trees and their maintenance for 5 years shall be deposited by the tree owner to the Forest Department, as per section 5 and 7 of the said Act of 1976. Forest Department will utilise this amount for afforestation purposes. This will help conserve such species and expansion of tree cover too.

5. Uttar Pradesh Forest Corporation will facilitate the tree owner for certification of standing trees on his farm land.

By order,
SUDHIR GARG,
Prumukh Sachiv.

पी०ए०रा०गू०पी०-ए०पी० 549 राजपत्र-(हिन्दी)-2020-(1335)-599 प्रतियां-(कम्प्यूटर / टी / आफसेट)।

पी०ए०रा०गू०पी०-ए०पी० 1 रा० पर्यावरण-2020-(1336)-1000 प्रतियां-(कम्प्यूटर / टी / आफसेट)।



कार्यालय प्रभागीय निदेशक, वन एवं वन्यजीव प्रभाग, पीलीभीत
पत्रांक- 319 / 10-1, पीलीभीत, दिनांक 01/08/ 2025

सेवा में,

जिलाधिकारी,
पीलीभीत।

विषय :-

Before The National Green Tribunal Principal Bench New Delhi में योजित एप्लीकेशन संख्या-202/2025 आयुष दीक्षित बनाम उ0 प्र0 राज्य व अन्य के समबन्ध में।

महोदय,

सादर अवगत कराना है कि Before The National Green Tribunal Principal Bench New Delhi में योजित एप्लीकेशन संख्या-202/2025 आयुष दीक्षित बनाम उ0 प्र0 राज्य व अन्य में उल्लेख किया गया है कि शिकायकर्ता द्वारा अवगत कराया गया है कि ग्राम इलावांस देवालय के सामने बाग में दिनांक 24.12.2024 को 01 पेड़ सेमल तथा पिछले कुछ महीनों में आम के 05 पेड़ काट दिये गये हैं। उक्त के समबन्ध में शिकायकर्ता से पूछताछ करने पर बताया गया कि एक पेड़ सेमल दिनांक 24.12.2024 को उसके समक्ष काटा गया। तथा आम के वृक्ष उसके सामने नहीं काटे गये। ग्राम प्रधान, बाग स्वामी एव अन्य ग्रामीणों द्वारा बताया गया है कि उक्त बाग में 04 कलमी आम के वृक्ष सूखे व जर्जर हालत में थे, जोकि 01 से 02 साल पूर्व समय-समय पर आँधी/तूफान में फटकर गिर गये थे। ग्राम प्रधान व ग्रामीणों द्वारा यह भी बताया गया कि उक्त घटना स्थल के निकट इलावांस देवालय में माता जी का मन्दिर है, जहाँ पर कई वर्षों से पौराणिक मेले का आयोजन हो रहा है। उपरोक्त गिरे हुए पेड़ों से मेले में भक्तों को आने-जाने में परेशानी हो रही थी, जिस कारण उपरोक्त 04 कलमी आम के वृक्षों को वहाँ से हटवा दिया गया था। उक्त के सम्बन्ध में यह भी अवगत कराना है कि शासनादेश संख्या-24/81-5-2020-07-93 दिनांक 07.01.2020 द्वारा सेमल तथा कलमी आम की प्रजाति के वृक्षों को काटा जाना प्रतिबन्धित नहीं है। चूंकि कलमी आम का अभिवहन शासनादेश संख्या-2536/14-2-2017-377/76 टीसी दिनांक 31.10.2017 में वर्णित प्राविधानों के अनुसार प्रतिबन्धित है, इसलिए बीसलपुर रेंज कार्यालय द्वारा उक्त प्रकरण में रेंज केस संख्या-37/2024-25 मुकदमा पंजीकृत किया जा चुका है। उक्त वृक्ष गौरीशंकर पुत्र श्रीकृष्ण नि0ग्राम मधवापुर थाना कोतवाली दियोरिया कला जिला पीलीभीत के निजी बाग में थे। जिसकी जंगल से दूरी लगभग 500 मीटर हैं।

अतः रिपोर्ट महोदय की सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक :-

1. शासनादेश संख्या-24/81-5-2020-07-93 दिनांक 07.01.2020 की छायाप्रति।
2. शासनादेश संख्या-2536/14-2-2017-377/76 टीसी दिनांक 31.10.2017 की छायाप्रति।
3. ग्राम प्रधान व ग्रामीणों के बयानों की छायाप्रति।

भवदीय



(भरत कुमार डी0के0)

प्रभागीय निदेशक,

वन एवं वन्यजीव प्रभाग, पीलीभीत

सामाजिक वानिकी प्रभाग, पीलीभीत

रेंज कैच सट्टा 37/2024-25 कोसलपुर रेंज

Annexure R-4

अन्य अपराध 30.5. आशियन निराशावादी प्रसूचना (रिपोर्ट) सं. दि. 25/11/2025

अधिक्षेत्र रेंज- वीसलपुर

1. नाम, पिता का नाम और निवास स्थान- नाम गौरी शंकर 9/0 श्रीकृष्ण निंग्राम मधवापुर कोसलपुर विपौरिया कला जिला पीलीभीत

2. साक्षी का नाम- रामसरन (दो.व.)

3. कथित अपराध का पूरा विवरण- ग्राम इलावास देवालय मे 04 वृक्ष आम के अन्वेष आशियन

दिनांक : 25/11/2025

4. मूल्य

5. चालान और अनुसंधान के सम्बन्ध में विशेष कथन- विभागीय जांच

6. प्रसूचना के ब्यौरे और प्रमाण आदि का उल्लेख-

महावय

निवेदन है कि आज दिनांक 25/11/2025

को समय लगभग 5.20 PM को I. G. R. S के द्वारा शिकायत प्राप्त हुई कि ग्राम इलावास देवालय कोसलपुर जिला पीलीभीत में कुदृष्ट आम् 05 वृक्ष आम का पालन किया गया है। मैं तत्काल हजरत रामसर (वान्चर) को साथ लेकर दाला स्थल पर पहुंचा तो प्रथम दृष्टया देखने पर आम के 04 वृक्षों की मुडिआ पाई गई जो कि सड़ी बगली हुई थी। आस पास के लोगों से जानकारी करने पर पता चला कि उन्हे आम के 04 वृक्ष का शकाट गौरी शंकर 9/0 श्रीकृष्ण निंग्राम मधवापुर कोसलपुर विपौरिया कला जिला पीलीभीत के हेजे के लगभग 1-2 वर्ष पूर्व मांछी ब लुपान के कारण गिर गये थे। उन्हे आम के 04 वृक्षों का सासुत प्रकल्प मौके से गायब मिला जिनका कुल वजन लगभग 80.00 कुन्तल था वापस रेंज कार्यालय आकर आवश्यक कार्रवाई की।



मेधेय प्रभागीय कैच सट्टा का न देनु
अभिन।
अधीय वनाधिकारी
वीसलपुर अधिक्षेत्र

C.C.
कोसलपुर
25/11/25

(R. Kumar)
(राजेश कुमार)
अधी. 2
वीसलपुर रेंज

वन एवं वन्यजीव अनुभाग-2
संख्या 556/14-2-2017-377/76 टीसी
लखनऊ दिनांक 31 अक्टूबर, 2017

पुनरीक्षित अधिसूचना

उत्तर प्रदेश साधारण खण्ड अधिनियम, 1904 (उत्तर प्रदेश अधिनियम संख्या 1 सन 1904) की धारा-21 के साथ पठित उत्तर प्रदेश इमारती लकड़ी और अन्य वन उपज अभिवहन नियमावली, 1978 के नियम-3 के प्रतिबन्धात्मक खण्ड के खण्ड (ग) के अधीन शक्तियों का प्रयोग करते और सरकारी अधिसूचना संख्या-2530/14-2-97-377/76-टी.सी., दिनांक 14-8-1997 और संख्या-2427/14-2-2017-377/76-टी.सी., दिनांक 25-10-2017 का अधिष्ठापन करके राज्यपाल निम्नवत् छूट प्रदान करते हैं :-

- (1) राज्य के 62 जिलों अर्थात्- (1) आजमगढ़ (2) बलिया (3) बस्ती (4) बदायूँ (5) देवरिया (6) गाजीपुर (7) मैनपुरी (8) मऊ (9) मुरादाबाद (10) संतकबीरनगर (11) मदोही (संतरविदास नगर) (12) वाराणसी (13) अलीगढ़ (14) इलाहाबाद (15) अम्बेडकरनगर (16) बागपत (17) बाराबंकी (18) बरेली (19) फतेहपुर (20) गाजियाबाद (21) गोरखपुर (22) हाथरस (23) जौनपुर (24) कानपुर नगर (25) कानपुर देहात (26) काँशाम्बी (27) कुशीनगर (28) मथुरा (29) हापुड़ (30) शानली (31) मुजफ्फरनगर (32) सिद्धार्थनगर (33) कन्नौज (34) बाँदा (35) एटा (36) फैजाबाद (37) फर्रुखाबाद (38) फिरोजाबाद (39) गौतमबुद्धनगर (40) गोण्डा (41) हरदोई (42) नेरठ (43) प्रतापगढ़ (44) रायबरेली (45) शाहजहाँपुर (46) सम्मल (47) कासगंज (काशीराननगर) (48) बुलंदशहर (49) अमरोहा (ज्योतिबाफुलेनगर) (50) महोबा (51) औरैया (52) रामपुर (53) सीतापुर (54) सुल्तानपुर (55) अमैठी (56) हनौरपुर (57) झाँसी (58) जालौन (59) चन्नाव (60) आगरा (61) इटावा एवं (62) बिजनौर में वन क्षेत्र के बाहर अवस्थित आम (देशी/तुकनी/कलनी), नीम, साल, महुआ व खैर प्रजातियों से निम्न समस्त वृक्ष प्रजातियों की इमारती लकड़ी और छाल।
- (2) राज्य के 13 जिलों अर्थात्- (1) बहराइच (2) श्रावस्ती (3) बलरामपुर (4) चन्दौली (5) चित्रकूट (6) लखीमपुरखीरी (7) ललितपुर (8) लखनऊ (9) महाराजगंज (10) मिर्जापुर (11) पीलीभीत (12) सहारनपुर (13) सोनमद्र में वन क्षेत्र के बाहर अवस्थित आम (देशी/तुकनी/कलनी), नीम, साल, महुआ, खैर और सागौन (टीक) प्रजातियों से निम्न समस्त वृक्ष प्रजातियों की इमारती लकड़ी और छाल।

संजय सिंह
सचिव।

